

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI**

**Original Application NO - 213 of 2021 (SZ)**

S.Sakthivel,  
Environmental Protection and Anti pollution Group,  
Salem. ....Applicant

Vs

The Secretary to Govt of India,  
MOEF & CC,  
New Delhi and 5 others. ....Respondents

**REJOINDER FILED BY THE APPLICANT TO THE REPLY  
STATEMENTS FILED BY THE 6TH RESPONDENT:**

E.Sivaramakrisnavivekanand M.A.LL.B.,  
Advocate, Opp to JJ Complex,  
Sub Reg Office Main Road,  
Tharamangalam, Salem - 636502.  
Cell - 9600475847. Mail id - [Vivek.adv.tharai@gmail.com](mailto:Vivek.adv.tharai@gmail.com).

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**

**Original Application NO - 213 of 2021 (SZ)**

S.Sakthivel,  
Environmental Protection and Anti pollution Group,  
Salem. ....Applicant

Vs

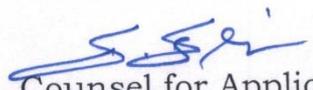
The Secretary to Govt of India,  
MOEF & CC,  
New Delhi and 5 others. ....Respondents

**INDEX TO TYPE SET**

<b>SI.N O</b>	<b>DATE</b>	<b>PARTICULARS OF DOCUMENT</b>	<b>ANNEX URES</b>	<b>PAGE NOS</b>
1.	31.07.2022	Rejoinder filed by the Applicant to the Reply statements filed by the 6 <sup>th</sup> Respondent		155-171
2	18.07.2014	GSR 510(E) Ministry of Mines Notification	A-11	172-174
3.	11.12.2018	Annual Production details of 6 <sup>th</sup> Respondent issued by the Department of Geology and Mining.	A-12	175-177
3.	28.9.2022	Screenshots of News channel telecast	A-13	178-179
4.	28.9.2022	FIR Copy of 614/2022	A-14	180-181
5	07.01.2023	Proof of Service	-----	182

The above Particulars are the True copies of Original

Dated at Salem on 7<sup>th</sup> day of January 2023

  
Counsel for Applicant

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI.  
MEMORANDUM OF APPLICATION**

**Original Application No 213 of 2021**

**Between**

S Sakthivel,  
Environmental Protection & Anti pollution Group,  
S/o PK Subramaniam,  
Alagu Vinayakar Kovil Street,  
Fairlands, Salem – 636016  
Mobile: 74492 13709  
Email: bindusakthi@yahoo.com ..... APPLICANT

AND

- 1.The Secretary to Government of India,  
Ministry of Environment & Forest and Climate change,  
Indira Paryavaran Bhavan Jorbagh Road,  
New Delhi -110003 India,  
Phone: 011-2469 5262;  
Email. secy-moef@nic.in
- 2.The Director,  
Department of Geology and Mines,  
Industrial Estate, Guindy,  
Chennai-32.  
Phone: 044 22501874  
Email: cgmchennai32@gmail.com, geomine@nic.in
- 3.The District Collector,  
Collectorate,  
Salem-636001,  
Phone: 0427-2450301,  
Email: collrslm@nic.in.
- 4.The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Siva Tower, 2nd Floor,  
Salem-636004,  
PHONE: 0427 244 8526, EMAIL:[deetnpcbslm@gmail.com](mailto:deetnpcbslm@gmail.com).

*S. Sakthivel*

5. The Member Secretary,  
Central Ground Water Authority,  
Jam Nagar House,  
18/11, Mansingh Road,  
New Delhi-110011.  
PHONE: 011-26175362, EMAIL: cgwa@nic.in
6. The Managing Director,  
Dalmia Bharath Sugar and Industries Ltd,  
Chettichavadi, Jagir Magnesite and Dunite Mines,  
Chettichavadi Village, Salem West Tk,  
Salem-636012, PHONE: 0427 2346762,  
EMAIL: dalmiamagnesitemines@yahoo.com,  
MOBILE: 94864 82746.

..... RESPONDENTS

**Rejoinder filed by the applicant to the Reply Statements  
filed by the 6th Respondent:**

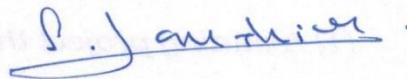
I sakthivel, Environmental Protection & Anti pollution Group, S/o  
PK Subramaniam, residing at Alagu Vinayakar Kovil  
Street, Fairlands, Salem hereby solemnly affirm and sincerely state  
as follows.

I am the applicant in the above-mentioned case and I am  
conversant with the facts and circumstances of the present case. I  
am competent to affirm this affidavit. I submit that I have read the  
reports filed by the official respondents and reply statements filed  
by the 6th respondents in this case. I Deny all the contents of the  
same as false, except to the extent expressly admitted hereunder  
without prejudice to the generality of the above denial, the  
following rejoinder is rendered.

S. J. Ancheri.

It is submitted that the Hon'ble Tribunal vide its orders dated 6th October 2021 formed a committee and directed the committee in the above-mentioned Original Application to ascertain as to

- I. Whether the 6th respondent is having all necessary permissions/clearance from the authorities as required under environmental laws.
- II. Whether the 6th respondent is conducting mining in violation of the environment laws without obtaining necessary clearance/ permissions, if so since when they are doing the same.
- III. What is the quantity of the mineral extracted by doing such illegal mining? What is the nature of action taken by the authorities when such violations are brought to their notice.
- IV. Whether any damage is caused to the environment on account of the illegal mining done by the 6th respondent unit, and if so, assess the damage caused to the environment including the environmental compensation to be recovered from them, apart from suggesting recommendation for restoration for damage caused to the environment.
- V. Whether the 6th respondent had obtained necessary permission for extracting groundwater for their industrial purpose and if not, what is the action taken including the



imposition of compensation for unauthorized drawl of groundwater by the 6th respondent.

It is submitted that as directed by this Hon'ble Tribunal, the joint committee had inspected the subject area on 27.11.2021 and filed their joint committee report before hon'ble tribunal on 23.03.2022. It is also submitted that, so far R1, R2, R4, R5 filed their individual reports and 6th Respondent filed his reply statements. The applicant submits his response to the Reply statements filed by the 6<sup>th</sup> Respondent.

#### **EC Requiring period of the 6<sup>th</sup> Respondent**

1. The applicant submits that the 6<sup>th</sup> Respondent requires EC from 1994 onwards under expansion category based on the EIA Notification 1994.

a. The applicant submits that, In this connection, the judgment of the Honourable supreme court of India in the matter of common cause vs union of India in W.P.No114 of the 2014 dated 02.08.2017 made under para 186

#### **Conclusions on the issues of mining without an EC or FC or both**

186. To avoid any misunderstanding, confusion or ambiguity, we make the following very clear:

(1) A mining project that has commenced prior to 27th January, 1994 and has obtained a No Objection Certificate from the



SPCB prior to that date is permitted to continue its mining operations without obtaining an EC from the Impact Assessment Agency. However, this is subject to any expansion (including an increase in the lease area) or modernization activity after 27th January, 1994 which would result in an increase in the pollution load. In that event, a prior EC is required. However, if the pollution load is not expected to increase despite the proposed expansion (including an increase in the lease area) or modernization activity, a certificate to this effect is absolutely necessary from the SPCB, which would be reviewed by the Impact Assessment Agency.

(2) The renewal of a mining lease after 27th January, 1994 will require an EC even if there is no expansion or modernization activity or any increase in the pollution load.

(3) For considering the pollution load the base year would be 1993-94, which is to say that if the annual production after 27th January, 1994 exceeds the annual production of 1993-94, it would be treated as an expansion requiring an EC.

(4) There is no doubt that a new mining project after 27th January, 1994 would require a prior EC.

(5) Any iron ore or manganese ore extracted contrary to EIA 1994 or EIA 2006 would constitute illegal or unlawful mining (as understood and interpreted by us) and compensation at 100% of the price of the mineral should be recovered from

S. J. Mathias

2000-2001 onwards in terms of Section 21(5) of the MMDR Act, if the extracted mineral has been disposed of. In addition, any rent, royalty or tax for the period that such mining activity was carried out outside the mining lease area should be recovered.

(6) With effect from 14th September, 2006 all mining projects having a lease area of 5 hectares or more are required to have an EC. The extraction of any mineral in such a case without an EC would amount to illegal or unlawful mining attracting the provisions of Section 21(5) of the MMDR Act.

(7) For a mining lease of iron ore or manganese ore of less than 5 hectares area, the provisions of EIA 1994 will continue to apply subject to EIA 2006.

(8) Any mining activity carried on after 7th January, 1998 without an FC amounts to illegal or unlawful mining in terms of the provisions of Section 21(5) of MMDR Act attracting 100% recovery of the price of the extracted mineral that is disposed of.

(9) In the event of any overlap, that is, illegal or unlawful mining without an FC or without an EC or without both would attract only 100% compensation and not 200% compensation. In other words, only one set of compensation would be payable by the mining lease holder.

P. J. Anshu

(10) No mining lease holder will be entitled to the benefit of any payments made towards NPV or additional NPV or penal compensatory afforestation.

b. It is to be noted that the 6th respondent in its reply volume 2 filed on 01.02.2022 attached Annexure R16 which has production details of minerals in year wise clearly shows that the 6th Respondent increased its annual production quantity of minerals from the base year of 1993-1994 in the 1994-1995 nearly double the value of previous year's base line production should be treated as an expansion category which requires EC from the year 1994.

**Applicable of Deemed Extension of Mining Lease for the 6<sup>th</sup> Respondent:**

2. The applicant submits that the 6<sup>th</sup> Respondent got its first renewal of mining lease for both magnesite and dunite for 20 years (upto 19.08.2006) from Govt of Tamil Nadu as per G.O.Ms.No.74 dated 11.03.1997.

3. The 6th Respondent filed Writ petition W.P.No. 25518/2006 in the name of Dalmia cement (Bharat) at that time before Honourable Madras High court for timely renewal of its mining lease and the Court vide an interim order dated 17th August 2006, granted interim relief of deemed extension of the mining lease in terms of Rule 24(A)(6) of Mineral Concession Rules, 1960. It is to be noted that as per the

D. J. Anshu

reply of 6<sup>th</sup> Respondent the said interim order is continuing and is presently in force. The same is extracted below

A. " In view of the statutory provision i.e. Rule 24(A)(6) of the Mineral Concession Rules, 1960 *if an application for renewal is made within the time referred to in sub rule (1) is not disposed of by the state government, the lease period shall be deemed to have been extended by a further period till the state government passes orders thereon*" will be an order of Interim Injunction.

B. As per the GSR 510(E) Ministry of Mines Notification dated 18th July 2014, Rule 24(A)(6) of Mineral Concession Rules, 1960 is substituted as *"if an application for renewal is made within the time referred to in sub rule (1) is not disposed of by the state government, the lease period shall be deemed to have been extended by a further period of two years or till the state government passes orders thereon, whichever is earlier"*

C. It is submitted that in the above writ petition Interim Injunction order dated 17th August 2006, granted based on Rule 24(A)(6) of the Mineral Concession Rules, 1960 is not maintainable by the subsequent amendment made in Mineral Concession Rules, 1960 in July 2014.

4. At present 6<sup>th</sup> Respondent is claiming that the mining lease of 6<sup>th</sup> Respondent got extended under provisions of Section

S. J. Anshu

8A (5) of MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957 till 31<sup>st</sup> March of 2030. The same is extracted below.

**8A. Period of grant of a mining lease for minerals other than coal, lignite and atomic minerals.—**

(1) The provisions of this section shall apply to minerals other than those specified in Part A and Part B of the First Schedule.

(2) On and from the date of the commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 (10 of 2015), all mining leases shall be granted for the period of fifty years.

(3) All mining leases granted before the commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 (10 of 2015) shall be deemed to have been granted for a period of fifty years.

(4) On the expiry of the lease period, the lease shall be put up for auction as per the procedure specified in this Act.

(5) Notwithstanding anything contained in sub-sections (2), (3) and sub-section (4), the period of lease granted before the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 (10 of 2015), where mineral is used for captive purpose, shall be extended and be deemed to have been extended up to a period ending on the 31st March, 2030 with effect from the date of expiry of the period of renewal last made or till the

S. J. Anthier.

completion of renewal period, if any, or a period of fifty years from the date of grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with.

5. The applicant submits that the 3<sup>rd</sup> Respondent issued demand notice to the 6<sup>th</sup> Respondent ROC.No.577/2017/Mines/A dated 22.11.2017 as Surface compensation (filed as Annexure-4 in the above Original Application in page nos 82-88). It is submitted that The 3<sup>rd</sup> Respondent determined Rs 79,88,39,062/- (Rupees Seventy nine crores eighty eight lakhs thirty nine thousand and sixty two rupees only) in the said demand notice for the government poramboke lands as annual compensation for the period from 20.08.1966 to 31.10.2017.

a. It is submitted that the 6<sup>th</sup> Respondent filed writ petition W.P.No 2517 of 2018 to call for the records of the said demand notice issued by the District collector bearing ROC.No.577/2017/Mines/A dated 22.11.2017 and obtained interim stay on 06.02.2018.

6. The Applicant submits that in compliance to the orders passed by the Honourable supreme court of India dated 02.08.2017 in the matter of Common Cause vs Union of India and as directed by the First Respondent in their office memorandum dated 30.05.2018, demand notice was issued by the 3<sup>rd</sup> Respondent vide RC.No45/2018/D1/Mines-A dated 18.06.2019 with the direction to the 6<sup>th</sup> Respondent

S. J. Ananthi -

to remit a sum of Rupees 11,44,30,605/- towards 100% cost of minerals for the quantum of Dunite mined and transported without obtaining Environmental Clearance for the period from 01.04.2000 to 31.08.2018.

a) It is submitted that the 6<sup>th</sup> Respondent filed W.P.No. 889/2020 before Hon'ble High Court of Madras in the nature of Certiorari to quash the compensation demand raised in the memo dated 18.06.2019 vide ROC.No.45/2018/D-1/Mines-A of the District collector.

b) The Honourable High Court by Common order dated 12.06.2020 dismissed all the 175 writ petitions including W.P.No - 889 of 2020 with a cost of Rs. 10,000/- each.

c) It is further submitted that aggrieved by the common order dated 12.06.2020 in W.P.No - 889 of 2020 passed by the Hon'ble Madras High court, the 6th Respondent has filed Writ appeal No. 834 of 2020. The writ appeals filed by the 6th Respondent is pending before the Honourable First Bench of Madras High Court in the admission stage itself.

7. The applicant submits that another demand notice was issued by the 3<sup>rd</sup> Respondent vide Rc.No.45/2018/M9/Mines-A dated 08.07.2020 with a direction to the 6th Respondent to remit a sum of Rs.7,24,73,501/- towards cost of mineral for the quantum

S. J. Anthoni.

of Magnesite mined and transported by them without Environmental Clearance.

8. The applicant submits that the 6<sup>th</sup> Respondent has not complied the terms and conditions of the said lease deed by not paying any of the above said demands by the District Collector, hence the 6<sup>th</sup> Respondent can not claim deemed extension of mining lease under provisions of Section 8A (5) of MMDR Act, 1957.

9. The applicant submits that the 6<sup>th</sup> Respondent filed W.P.No. 894/2020 before Hon'ble Madras High court seeking a declaration that the 6<sup>th</sup> Respondent has a subsisting lease for Mining of Magnesite and Dunite up to 31.03.2030., in view of Section 8A of the Mines and Minerals (Development and Regulations) Act, 1957.

a) The Honourable High Court by Common order dated 12.06.2020 dismissed all the 175 writ petitions including W.P.No - 894 of 2020 with a cost of Rs. 10,000/- each.

b) It is further submitted that aggrieved by the common order dated 12.06.2020 in W.P.No - 894 of 2020 passed by the Hon'ble Madras High court, the 6<sup>th</sup> Respondent has filed Writ appeal No. 835 of 2020. The writ appeals filed by the 6<sup>th</sup> Respondent is pending before the

S. J. Anitha

Honourable First Bench of Madras High Court in the admission stage itself.

10. The applicant submits that the 6th Respondent filed Writ petition W.P.No 29275/2016 before Honourable Madras High court to forbear the official respondents from interfering with mining operations of the 6th Respondent without insisting Environmental Clearance and obtained interim injunction.

a. The case was finally disposed of by the Honourable High Court vide order dated 11.01.2022 where the Honourable High Court observed amongst others, that since the mining operations have been suspended by the 6th Respondent herein, 6th Respondent can approach officials along with Environmental Clearance to consider the matter and directed the officials to conduct inspection and verify whether mining operations were done or not, by verifying the statement made by the 6th Respondent counsel.

b. In this regard attention is also invited to the judgment of Honourable High Court W.P.No. 36418 of 2016 in the matter of Dalmia refractories limited, which is a linked case of W.P.No 29275/2016 in para 11 observed as under

S. J. Anitha.

[Signature]

" There is a grouping section, which is functioning in the High court. The said section must be utilized for collecting large scale revenue involved cases now pending before court for many years and the Registry must place all those cases before the Hon'ble The Chief Justice for speedy disposal. Considering the fact that large scale State revenues are in stake and many persons are taking undue advantage of the pendency of the writ petitions for unjust gains, which can never be tolerated and allowed by the courts. Thus, the registrar general of the Madras High Court is directed to issue appropriate instructions to the Registry to collect all those writ petitions, where large scale state and Central revenues are involved and list those matters, without causing any undue delay by obtaining necessary orders from the Honourable The Chief Justice, if necessary by constituting special benches for speedy disposal of those cases."

11. Under the Circumstances stated above that the 6<sup>th</sup> Respondent has not obtained any final order in favour of them on merits from Hon'ble High Court except interim stay and interim injunctions obtained in the above writ petitions.

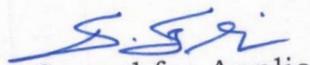
12. It is further submitted that based on the reports filed by the Official Respondents, it is clear that the 6<sup>th</sup> Respondent has operated the mines illegally without EC from 1994, without 4<sup>th</sup> Respondent's CTO under water Act 1974, Air Act 1981 from 31.03.2013 till the joint committee

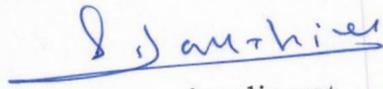
J. J. anthias

inspection. The Applicant submits that the 6<sup>th</sup> Respondent is continuing its illegal mining operation till date. In this connection there has been a FIR (Cr.No.614/2022) filed against the Lorry operators in Sooramangalam P.S on 28.09.2022 by the local residents. The same was telecasted in the news channels also. It is clear that the 6<sup>th</sup> Respondent is a habitual violator of environmental laws and operated the mines illegally from 1994 without necessary permissions, clearance from the concerned authorities.

13. It is submitted that, from all the above and what is annexed to the Original Application, it is clear that official Respondent Authorities have grossly failed in their duties. It is further submitted that, under these circumstances, the Original Application deserves to be allowed as per the prayers made therein with costs.

Signed at Salem on 7<sup>th</sup> Day of January 2023

  
Counsel for Applicant

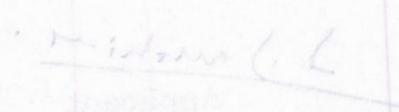
  
Applicant

**VERIFICATION**

I, S Sakthivel, Son of Mr. PK Subramaniam, aged about 50 years, having address at Alagu Vinayakar Kovil Street, Fairlands, Salem - 636016, do hereby verify that the contents of the above paragraphs are true to the best of my personal knowledge and based on legal advice and that I have not suppressed any material fact.



Verified at Salem on this 7<sup>th</sup> Day of January, 2023.



  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 372]

नई दिल्ली, शुक्रवार, जुलाई 18, 2014/आषाढ़ 27, 1936

No. 372]

NEW DELHI, FRIDAY, JULY 18, 2014/ASHADHA 27, 1936

खान मंत्रालय

अधिसूचना

नई दिल्ली, 18 जुलाई, 2014

सा.का.नि. 510(अ).—केंद्रीय सरकार, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 13 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, खनिज रियायत नियम, 1960 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम खनिज रियायत (संशोधन) नियम, 2014 है।
- (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. खनिज रियायत नियम, 1960 के नियम 24 क में—

(क) उप-नियम (6) के स्थान पर निम्नलिखित उप-नियम रखा जाएगा, अर्थात् :—

“(6) यदि खनन पट्टे के प्रथम नवीकरण के लिए उप-नियम (1) में निर्दिष्ट समय के भीतर किये गये आवेदन को पट्टा समाप्ति तिथि से पहले राज्य सरकार द्वारा नहीं निपटाया जाता है तो उस पट्टे की अवधि को दो और वर्षों की अवधि अथवा राज्य सरकार द्वारा उस पर आदेश दिया जाने, जो भी पहले हो, तक के लिए विस्तारित माना जायेगा।

परंतु पट्टे, जिनमें खनन पट्टे के प्रथम नवीकरण के लिए राज्य सरकार को आवेदन किया गया है और पट्टे की समाप्ति की तारीख से पूर्व राज्य सरकार द्वारा उनका निपटान नहीं किया गया है तथा इस संशोधन की अधिसूचना की तारीख को निपटान के लिए लंबित है, को इस संशोधन के लागू होने की तारीख से दो और वर्षों की अवधि अथवा राज्य सरकार द्वारा उस पर आदेश पारित करने या प्रथम नवीकरण के लिए अनुज्ञात अधिकतम अवधि की समाप्ति की तारीख, जो भी पहले हो, तक के लिए विस्तारित माना जाएगा:

परंतु यह भी कि इस उप-नियम के प्रावधान खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8 की उप-धारा (3) के तहत नवीकरण पर लागू नहीं होंगे।”

(ख) उप-नियम (9) में शब्दों “अथवा प्रथम नवीकरण के लिए अनुज्ञात अधिकतम अवधि की समाप्ति की तिथि, जो भी पहले हो।” को अंत में अंतःस्थापित किया जाए।

[फा.सं. 7/2/2012-एम.वि]

आर. श्रीधरन, अपर सचिव

टिप्पण: खनिज रियायत नियम, भारत के राजपत्र में सं. सा.का.नि. 1398, तारीख 26 नवंबर, 1960 द्वारा प्रकाशित किए गए थे और अधिसूचना सं. सा.का.नि. 593(अ), तारीख 26 जुलाई, 2012 द्वारा अंतिम संशोधन किया गया।

#### MINISTRY OF MINES

#### NOTIFICATION

New Delhi, the 18th July, 2014

**G.S.R. 510(E).**— In exercise of the powers conferred by Section 13 of the Mines and Minerals (Regulation and Development) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules further to amend the Mineral Concession Rules, 1960, namely :—

1. (1) These rules may be called the Mineral Concession (Amendment) Rules, 2014.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Mineral Concession Rules, 1960, in Rule 24A, -

(a) For sub-rule (6), the following sub-rule shall be substituted, namely:-

“(6) If an application for first renewal of a mining lease made within the time referred to in sub-rule (1) is not disposed of by the State Government before the date of expiry of the lease, the period of that lease shall be deemed to have been extended by a further period of two years or till the State Government passes order thereon, whichever is earlier:

Provided that the leases where applications for first renewal of mining lease have been made to the State Government and which have not been disposed of by the State Government before the date of expiry of lease and are pending for disposal as on the date of the notification of this amendment, shall be deemed to have been extended by a further period of two years from the date of coming into force of this amendment or till the State Government passes order thereon or the date of expiry of the maximum period allowed for first renewal, whichever is the earliest:

Provided further that the provisions of this sub-rule shall not apply to renewal under sub-section (3) of Section 8 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957)."

(b) in sub-rule (9), the words "or the date of expiry of the maximum period allowed for first renewal, whichever is earlier." shall be inserted at the end.

[F. No.7/2/2012-M.VI]

R. SRIDHARAN, Addl. Secy.

**Note:** - The Mineral Concession Rules were published in the Gazette of India, *vide* No. G.S.R. 1398, dated the 26<sup>th</sup> November, 1960 and lastly amended *vide* notification No. G.S.R. 593(E), dated the 26th July, 2012.

From

Thiru.A.Balamurugan.,M.Sc.M.B.A,  
Assistant Geologist/  
Deputy Director (I/c),  
Dept. of Geology and Mining,  
Collectorate,  
Salem-636 001.

To

Tvl. Dalmia Bharat Sugar and  
Industries and Limited,  
Salem.

Roc.45/2018/Mines A dated 11.12.2018.

Sir.,

Sub: Mines and Minerals - Salem District – Major Mineral –  
Magnesite lease granted to Tvl. Dalmia Bharat Sugar  
and Industries Limited, Salem – Salem Taluk-  
Chettichavadi Village - S.F.No.6(P) - over an extent of  
531.75.0 Hectres - Magnesite and Dunite Production  
details requested - For obtaining MOEF Clearance –  
Details Furnished – Reg.

Ref: 1 G.O.Ms. No.74 Industries Department dated:  
14.03.1997.

2 Tvl. Dalmia Bharat Sugar and Industries and  
Limited, Salem letter dated . 27.10.2018.

\*\*\*

In the reference 1<sup>st</sup> cited, Mining lease was granted to Tvl.  
Dalmia Bharat Sugar and Industries and Limited, Salem for mining  
Magnesite in Salem taluk of Chettichavadi Village, S.F.No. 6(P) over  
an extent of 531.75.0 Hectres for a period of 20 years for a period of 20  
years up to 19.08.2006. The second renewal application of Mining  
lease was forwarded to Government to the Commissioner of Geology  
and Mining, Chennai vide Rc No.980/2005/Mines-A, dated 20.01.2006.  
The Company was carrying out mining operation under the deemed

extension provisions contained in 24A(6) of Mineral concession rules 1960.

In the reference 2<sup>nd</sup> cited, Tvl. Dalmia Bharat Sugar and Industries and Limited has requested to furnish the production details of Magnesite of Tvl. Dalmia Bharat Sugar and Industries and Limited from 1979-80 to 2018-19 (upto Aug 2018) for obtaining clearance from MoEF.

In this connection, the production details of Magnesite and Dunite from 1979-80 to 2018-19 (upto Aug 2018) in respect of Tvl. Dalmia Bharat Sugar and Industries Limited as per pit mouth register is as follows.

Production details:

Sl. No.	Year	Magnesite in M.T	Dunite in M.T
1	1979-80	96301.500	Nil
2	1980-81	120629.100	Nil
3	1981-82	130104.900	Nil
4	1982-83	85886.000	Nil
5	1983-84	114180.000	24.000
6	1984-85	119400.940	538.000
7	1985-86	104036.500	42.000
8	1986-87	92442.500	890.000
9	1987-88	92188.700	1137.000
10	1988-89	131801.200	2695.000
11	1989-90	138062.700	205.000
12	1990-91	139653.000	Nil
13	1991-92	140042.000	Nil
14	1992-93	151190.240	Nil
15	1993-94	53760.100	Nil
16	1994-1995	106724.420	Nil
17	1995-1996	96671.640	150.000
18	1996-1997	105983.460	60.000

3

19	1997-1998	102472.790	200.000
20	1998-1999	88041.010	1459.000
21	1999-2000	87357.840	1329.000
22	2000-2001	87932.880	0.000
23	2001-2002	66005.440	0.000
24	2002-2003	42187.428	1749.722
25	2003-2004	31432.453	1822.818
26	2004-2005	42374.484	1096.242
27	2005-2006	26887.140	7994.527
28	2006-2007	18671.430	2565.000
29	2007-2008	29554.628	1850.000
30	2008-2009	42227.866	1430.000
31	2009-2010	61738.768	13850.000
32	2010-2011	41698.568	5610.000
33	2011-2012	27482.870	3900.000
34	2012-2013	6651.081	15150.000
35	2013-2014	4124.538	9355.000
36	2014-2015	16596.206	47500.000
37	2015-2016	15038.052	37815.000
38	2016-2017	10343.074	11620.000
39	2017-18	3404.934	11720.000
40	2018-19 (upto Aug 2018)	1167.487	131.000

*[Signature]*  
Deputy Director (I/c),  
Dept. of Geology and Mining,  
Salem.

*[Signature]*  
11/12/18

*[Signature]*  
11/12/18



**Mr.GOLD**  
REFINED SUNFLOWER OIL

SUNNEWS

**BREAKING NEWS** சேலத்தில் கனிமகொள்ளையை தடுத்தவர்கள் மீது தாக்குதல்  
சேலம் நகரை ஒட்டியுள்ள டால்மியா மேடு பகுதியில் சுமார் 1,000  
ஏக்கர் பரப்பளவில் மேக்னசைட் கனிமம் உள்ளது

SUNNEWS  
01:43 PM

1.8K



SUNNEWS

**BREAKING NEWS** சேலத்தில் கனிமகொள்ளையை தடுத்தவர்கள் மீது தாக்குதல்  
சேலத்தில் நள்ளிரவில் மேக்னசைட் கனிம கொள்ளையை தடுத்த  
பா.ம.க. இளைஞர்கள் மீது தாக்குதல் நடந்ததாக புகார்

SUNNEWS  
01:42 PM

1.8K



SUNNEWS

RIXO  
2 IN 1

**BREAKING NEWS** சேலத்தில் கனிமகொள்ளையை தடுத்தவர்கள் மீது தாக்குதல்  
கடத்தல் கும்பல் 2 இருசக்கர வாகனங்களுக்கு  
தீ வைத்து எரித்ததால் பரபரப்பு

SUN NEWS  
01:43 PM

1.8K



SUNNEWS

Mr. GOLD  
REFINED SUNFLOWER OIL

Gulas  
LAUNDRY POWDER

**BREAKING NEWS** சேலத்தில் கனிமகொள்ளையை தடுத்தவர்கள் மீது தாக்குதல்  
சேலம் நகரை ஒட்டியுள்ள டால்மியா மேடு பகுதியில் சுமார் 1,000  
ஏக்கர் பரப்பளவில் மேக்சைட் கனிமம் உள்ளது

SUN NEWS  
01:43 PM

1.8K

## FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை  
(Under Section 154 Cr.P.C)  
(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE  
INTEGRATED INVESTIGATION FORM-I

1. District:	SALEM CITY P.S.	SOORAMANGALAM Year	2022	FIR No. 614	Date:	28-09-2022
மாவட்டம்	காவல் நிலையம்	ஆண்டு		மு. த.அ.எண்	நாள்	
Act(s) சட்டம்				Sections பிரிவுகள்		
INDIAN PENAL CODE, 1860				147		
INDIAN PENAL CODE, 1860				148		
2. INDIAN PENAL CODE, 1860				323		
INDIAN PENAL CODE, 1860				324		
INDIAN PENAL CODE, 1860				506(2)		
TN PUBLIC PROPERTY (PRVNT.OF DAMAGE & LOSS) ACT, 1992				3		
TN PUBLIC PROPERTY (PRVNT.OF DAMAGE & LOSS) ACT, 1992				4		
3. Occurrence of Offence Day:	TUESDAY	Date From:	27-09-2022	Date To:	-	
(a) குற்ற நிகழ்வு நாள்	நாள்	முதல்	நாள்	வரை		
Time Period:	On	Time From:	21:30 Hrs	Time To:	-	
நேர அளவு		நேரம் முதல்		நேரம் வரை		
(b) Information received at PS. Date:	28-09-2022	Time:	07:00 Hrs	(c) General Diary Reference:		Entry No(s)
காவல் நிலையத்திற்கு		நேரம்		பொது நாட்குறிப்பில் பதிவு		
தகவல் கிடைத்த நாள்				விவரம் எண்		
4. Type of Information:	WRITTEN			Time :	-	
தகவலின் வகை				நேரம்		
5. Place of Occurrence: (a) Direction and Distance from PS:			NORTH-WEST & 3.0 Km	Beat Number:	BEAT 2	
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து				முறைக் காவல் எண்		
எவ்வளவு தூரமும், எத்திசையும்						
(b) Address:	D3 PS சரகம் மாமாங்கம் ஊத்துகிணறு மலை அருகில்					
முகவரி						
(c) In case, outside limit of this Police Station, then the Name of P.S:				District:	-	
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின்				மாவட்டம்		
அந்நிலையில், அந்த கா.நி பெயர்						
6. Complainant/Informant (a) Name: KARTHI		(c) Date/Year of Birth:	2000	(d) Nationality: INDIA		
குற்றமுறையீட்டாளர் /		நாள் / பிறந்த ஆண்டு		நாட்டினம்		
தகவல் தந்தவர் பெயர்						
(b).Father's/Husband's Name: RAJENDRAN						
தந்தை / கணவர் பெயர்						
(e).Passport No.		Date of Issue:		Place of Issue:		
வெளிநாட்டு கடவுச்சீட்டு		வழங்கப்பட்ட நாள்		வழங்கப்பட்ட		
எண்				இடம்		
(f). Occupation: LABOURER						
தொழில்						
(g). Address: SATHAYANAGAR, NARASOTHIPATTY, SALEM						
முகவரி						
7. Details of Known/Suspected/Unknown accused with full particulars						
தெரிந்த / ஐயப்பட்ட/அறியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.						
ஊத்துக்கிணறை சேர்ந்த மனோகரன், பிரசாந்த், சீனிவாசன், கிஷோர், செல்வகண்ணன், கோபால் மற்றும் சிலர்						
8. Reasons for delay in reporting by the complainant/Informant:						
குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.						
9. Particulars of the properties stolen/Involved:						
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.						
10. Total value of properties stolen/Involved:						
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு						
11. Inquest Report/ Un-natural death Case No. If any:						
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்						
12. FIR Contents						
முதல் தகவல் அறிக்கையின் சுருக்கம்						

**பணிந்து அனுப்பப்படுகிறது :-** இன்று 28.09.2022-ம் தேதி காலை 06.00 மணிக்கு, சேலம் மாநகரம், சூரமங்கலம் காவல் நிலைய காவல் உதவி ஆய்வாளர் K.ராஜசேகரன் ஆகிய நான் நிலைய அலுவலில் இருந்தபோது முன்னதாக நிலைய சிறப்பு காவல் உதவி ஆய்வாளர் சேகர் அவர்கள் சேலம் GH-ல் கிடைக்கப்பெற்ற ASSULT INTIMATION பேரில் மேற்படி மருத்துவமனைக்கு சென்று AR Copy , இன்டிமேசனை பெற்றுக்கொண்டு அங்கு உள்நோயாளியாக இருந்த கார்த்தி (22) த/பெ ராஜேந்திரன் என்பவரிடம் விசாரித்து புகார் வாக்குமூலத்தை சத்தியா நகர், நரசோதிப்பட்டி, சேலம். நான் சேலம், நரசோதிப்பட்டி, சத்தியாநகரில் எனது பெற்றோருடன் குடியிருந்து வருகிறேன். எனக்கு இன்னும் திருமணம் ஆகவில்லை. நான் B.Sc. Bio-Tech முடித்துள்ளேன். என்னுடைய அப்பா குரங்குசாவிடி ரங்கநாதன் பெட்டரோல் பங்க் அருகில் உள்ள ராஜா டைல்ஸ் கம்பெனியில் வேலை செய்து வருகிறார். அம்மா சித்ரா வீட்டிலேயே இருந்து வருகிறார். 27.09.2022-ம் தேதி இரவு சுமார் 9 மணியளவில் நான் வீட்டில் இருந்தபோது என்னுடைய நண்பர்கள் பூபதி, இளவரசன், அஜீத், நவீன் மற்றும் சிலர் என் வீட்டுக்கு வந்து மாமாங்கம் ஊத்துக்கிணறு அருகில் வெள்ளை கல்லை லாரியில் ஏத்திக்கிட்டு இருக்கிறாங்க அவர்கள் பிடிக்கனும் உடனே வா என்று கூப்பிட்டார்கள். அதன்படி நாங்கள் எங்களுடைய டீ-வீலர்கள் TN30BL8167 YAMAHA RAY ZR, TN30A6413 TVS SCOOTY PEP, TN30BK5828 SUZUKI ACCESS, மற்றும் இரண்டு டீ-வீலர்களில் மாமாங்கம் ஊத்துக்கிணறு சென்று பார்த்தபோது மூன்று பேர் TN74AU4410 என்ற லாரியில் வெள்ளை கல்லை ஏற்றி கொண்டிருந்தார்கள். அதை பார்த்த நாங்கள் அவர்களிடம் யாருடா உங்கள் வெள்ளை கல்லை ஏற்ற சொன்னது என்று கேட்டதும் லாரி டிரைவரை தவிர மற்ற இரண்டு பேரும் அங்கிருந்து ஓடிவிட்டனர். லாரி டிரைவர் மட்டும் அங்கேயே நின்று கொண்டு யாருக்கோ போன் செய்ததும், சிறிது நேரத்தில் 6,7 பேர்கள் டீ-வீலரில் வேக வேகமாக வந்தார்கள். அப்போது மேற்படி லாரியின் ஓனர் பிரசாந்த் மற்றும் ஊத்துக்கிணறு சேர்ந்த சீனிவாசனும் நாங்க வெள்ளை கல்லை எதுவும் லாரியில் ஏத்தல் குப்பையை தான் ஏத்திக்கிட்டு ஊத்துக்கிணறு அய்யர் மில் பக்கத்தில் கொட்ட போறோம் என்று சொன்னார்கள். அதற்கு நாங்கள் வெள்ளை கல்லை ஏத்திக்கிட்டு எங்ககிட்டயே பொய் சொல்றீங்களாடா என்று சொன்னதற்கு, பிரசாந்தும், சீனிவாசனும் ஆளுக்கொரு கட்டையை கையில் எடுத்துக்கிட்டு அப்படிதாண்டா ஏத்துவோம் உள்ளால் என்ன பண்ணமுடியும் என்று சொல்லி கட்டையால் என்னோட இடது முன் தலையிலும் பின் தலையிலும் ஓங்கி அடித்தார்கள். அதில் எனக்கு ரத்தகாயம் ஏற்பட்டது. அவர்கள் என்னை அடிப்பதை பார்த்து தடுக்க வந்த என்னோட நண்பன் பூபதியை, மனோகரன். கிஷோர் இருவரும் கைகளால் பூபதியின் முதுகிலும், மார்பிலும் குத்தினார்கள். பூபதி நிலை தடுமாறி கீழே விழுந்தவுடன் செல்வகண்ணன், கோபால் இருவரும் கீழே கிடந்த கல்லை எடுத்து பூபதியின் வலது கை சண்டு விரலிலும் வலது கால் பாதத்திலும் அடித்ததில் அவருக்கு காயம் ஏற்பட்டது. நாங்கள் இருவரும் வலி தாங்க முடியாமல் சத்தம் போட்டதை கேட்டு சீனிவாசன், பிரசாந்த் இருவரும் அவர்கள் கையில் வைத்திருந்த கட்டையையும், மனோகரன், கிஷோர், செல்வகண்ணன் ஆகியோர் கற்களை காட்டியும் எங்ககிட்ட ஏதாவது வம்பு வெச்சுகிட்டீங்களா இதாலேயே உங்கள் அடிச்சு கொன்னுடுவோம் என்று மிரட்டி விட்டு அங்கு நாங்கள் நிறுத்தியிருந்த 3 டீ-வீலர்களை தீ வைத்து எரித்துவிட்டு மற்ற இரண்டு டீ-வீலர்களை எனது நண்பர் ஹரிஹரன் 108 ஆம்புலன்ஸ் மூலம் சேலம் GHக்கு விட்டு சென்று விட்டார்கள். அடிப்பட்ட எங்களை எனது நண்பர் ஹரிஹரன் 108 ஆம்புலன்ஸ் மூலம் சேலம் GHக்கு கொண்டு வந்து அட்மிட் செய்தார். இன்று சூரமங்கலம் போலீசார் ஆகிய தாங்கள் என்னை விசாரித்தீர்கள். நான் நடந்ததை சொன்னேன். (Sd/xxxxxx) R.Karthi என்று கொடுத்த என்று கொடுத்த புகார் வாக்குமூலத்தின் மீது சூரமங்கலம் காவல் நிலைய குற்ற எண். 614/2022 u/s 147, 148, 323, 324, 506(ii) IPC & Sec. 3, 4 of TNPPDL Act.ஆக வழக்கு பதிவு செய்து முதல் தகவல் அறிக்கை அசலுடன் வாதியின் புகார் வாக்குமூலத்தை இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர் எண்.2 சேலம் அவர்களுக்கு அனுப்பி வைத்து மற்ற நகல்களை சம்மந்தப்பட்ட காவல் உயர் அதிகாரிகளுக்கு அனுப்பி வைத்து முதல் தகவல் அறிக்கையின் நகல் ஒன்றை மேல் நடவடிக்கைக்காக சூரமங்கலம் காவல் ஆய்வாளர் S.சிவகுமார் அவர்கள் பார்வைக்கு வைத்தேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது  
FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant	Signature of the Officer in-charge, Police Station
குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு	காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்
15. Date & Time of despatch to the court: 28-09-2022	Name: RAJASEKARAN K
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்	பெயர்
	Rank: SUB INSPECTOR OF POLICE No.
	நிலை எண்

This is an Authentic copy of System Genrated FIR downloaded from TN Police Website (www.eservices.tnpolice.gov.in)

on 29/9/2022 at 6:17:44 pm



Vivek Elango <vivek.adv.tharai@gmail.com>

## Rejoinder in O.A. 213 of 2021

Vivek Elango <vivek.adv.tharai@gmail.com>

To: saisathyajith@gmail.com, dshanmuganathan@outlook.com, nrrandschennai@gmail.com, deetnpcbslm@gmail.com, secy-moef@nic.in, cgmchennai32@gmail.com, collrslm@nic.in, geomine@nic.in, cgwa@nic.in

7 January 2023 at 19:19

Sires/Madam,

I act for the Applicant in the Original Application 213 of 2021.

Please find the attached copy of paper book filed on behalf of Applicant in the above O.A containing the Rejoinder filed by the Applicant to the Reply statements filed by the 6th Respondent and other annexures.

Kindly Acknowledge the Receipt of this email.

Yours Faithfully,

E.Sivaramakrisnavivekanand M.A.LL.B.,  
Counsel for the Applicant

 rejoinder in O.A. 213 of 2021.pdf  
9163K